

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1200 of 2020

Nizamuddin Ansari @ Md. Nizamuddin..... **Petitioner(s)**
Versus
State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the petitioner : Mr. A.K.Sahani, Advocate.
For the State : A.P.P.
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2/26.06.2020 Mr. Sahani, learned counsel for the petitioner, on instruction of his client, submits that the Partition Suit, which has been referred in the FIR has already been withdrawn and now there is no legal impediment for the petitioner Nizamuddin Ansari to execute a sale deed in favour of the informant after receiving the balance amount, which was agreed between the parties by virtue of an agreement, which also forms part of the FIR.

Considering the said submission of Mr. Sahani, which is on the instruction of his client, I am inclined to issue notice to O.P. No. 2.

Issue notice to O.P. No. 2 to show cause as to why this application be not admitted and/or disposed of at this stage itself, for which requisite etc. under registered cover with A/D as well as through Ordinary process, must be filed within two weeks.

List this case immediately after service of notice or on appearance of O.P. No. 2, whichever is earlier.

Till further orders, no coercive steps shall be taken against the petitioner, named above, in connection with Chutia P.S. Case No. 294 of 2018, pending in the Court of the Judicial Magistrate, Ranchi.

It is made clear that the petitioner will cooperate in the investigation and the investigation should continue.

(Ananda Sen, J)